## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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### ORIGINAL APPLICATION NO. 060/01479/2017 & M.A. NO. 060/01869/2017

Chandigarh, this the 13th day of December, 2017

# CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

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- Shri Prakash, son of Sh. Mangat Ram Bhardwaj, aged 50 years, R/o H. No. 414, Labour Bureau Enclave, Sector 49-A, Chandigarh posted as Inspector, Police Lines, Sector 26, Chandigarh.
- 2. Gurjeet Kaur, Inspector, W/o Sh. Paul Singh, aged 50 years, R/o H. No. 2827, Sector 42-C, Chandigarh, Posted as SHO, P.S. Sector 31, Chandigarh.

....APPLICANTS

(Argued by: Shri Rohit Seth, Advocate)

#### **VERSUS**

- 1. Union of India through Secretary, Government of India, Ministry of Home Affairs, North Block, New Delhi.
- 2. Chandigarh Administration through its Administrator, Union Territory, Sector 9, Chandigarh.
- 3. Chandigarh Administration through its Advisor, Union Territory, Secretariat, Sector 9, Chandigarh.
- 4. Home Secretary, Chandigarh Administration, Union Territory, Secretariat, Sector 9, Chandigarh.
- 5. Inspector General of Police, Chandigarh Police Headquarters, Additional Deluxe Building, Sector 9, Chandigarh.
- 6. Anjitha Chepyala, Dy. S.P. Women and Child Support Unit, Home Guard Building, Sector 17, Chandigarh.
- 7. Satish Kumar, Dy. S.P. (East), Police Station Building, Sector 26, Chandigarh.

....RESPONDENTS

#### ORDER (Oral)

#### JUSTICE M.S. SULLAR, MEMBER (J)

#### M. A. No. 60/01869/2017

Heard.

2. Taking into consideration, the common cause of action, similar nature of relief claimed common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

### O.A. NO. 60/01479/2017

- 1. The main contention of learned counsel, at this stage, is that, although the applicants have moved representations dated 17.09.2016 and 06.07.2017 (Annexure A-18 Colly), for redressal of their grievances, but no decision has yet been taken on it by the Competent Authority.
- 2. Having heard the learned counsel for the applicants, having gone through the record with his valuable assistance, after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant Original Application (OA) is disposed of with the direction, to the Home Secretary, Chandigarh Administration (Respondent No. 4), to sympathetically consider and decide the indicated representations, in view of the ratio of law laid down in the case of **Amrao Singh & Ors. Vs. Union of India & Ors.** O.A. No. 060/00697/2017 decide don 26.04.2017 (Annexure A-13) by this Tribunal, by passing a speaking/reasoned order, and in accordance with law, within a

period of three months from the date of receipt of certified copy of this order.

3. Copy Dasti, as prayed for.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 13.12.2017

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